

HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

NOTICE

Dated: 06.04.2022

The applicant-advocates (List Annexure-'X') having applied for inclusion of their name on Roll of Advocates in pursuance of notice dated 12.01.2021 published on the website of this Court, have failed to remove the deficiencies/discrepancies in their applications within the stipulated period of notice dated 23.09.2021 and the subsequent extensions (the last extension having being given vide notice dated 14.01.2022) till 08.02.2022. Through this notice, these applicants are required to remove the deficiencies/discrepancies in the applications by furnishing the requisite documents/particulars as shown against their name in the list below within a period from 18.04.2022 to 26.04.2022 on working days between 10:00 A.M. to 5:00 P.M. at ordinary filing counter no. 1 & 2 near pass counter.

In case the deficiencies/discrepancies are not removed within the stipulated period, the application shall be liable to be rejected.

In order to avoid last minute rush, the advocates are requested to submit their application at the earliest and not to wait till the last date.

The Advocates are also requested to strictly adhere to Covid-19 protocol guidelines issued by the Government viz. wearing of masks, social distancing and use of hand sanitizer etc.


Registrar (Rules)